

Direct disbursal of central assistance

‡205. SHRI RAGHUNANDAN SHARMA: Will the Minister of FINANCE be pleased to state:

(a) whether funds allocated to States by the Central Government reach to them in time;

(b) if so, the details thereof;

(c) The number of centrally sponsored schemes pending in Madhya Pradesh that are waiting completion till now in want of Central assistance; and

(d) whether Government is formulating any policy to hand over/Central assistance directly to the project officers and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAYAN MEENA): (a) to (c) Ministry of Finance is operating Demand No. 35 for releasing Central assistance to State Plans recommended by Planning Commission and Non-Plan Grant recommended by Finance Commission. As far as Central assistance to State Plan is concerned, it has broadly three components viz. Block Grants (like NPA and SCA), Project linked Central assistance (like OTACA) and scheme specific releases (like AIBP, JNNURM). While Block Grant and Project linked Central assistance is released on the recommendation of Planning Commission, rest of the scheme specific grants are released on the recommendation of concerned line Ministry administering the scheme. Releases are processed on receipt of recommendation of administrative Ministry/Planning Commission and are effected, if proposals/projects recommended are in conformity with the scheme guidelines. Similarly, Non-Plan Grants as recommended are in conformity with the scheme guidelines. Similarly, Non-Plan Grants as recommended by Finance Commission are released to States concerned subject to fulfillment of the conditions prescribed by the Finance Commission. Payment of States share of net proceeds of all shareable Union Taxes and Duties are timely released to State Governments, including Madhya Pradesh.

(d) No Sir.

‡ Original notice of the question was received in Hindi.